

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5846
ANSWERED ON:11.05.2012
WITHDRAWING OF CR DOSSIERS OF OFFICERS
Joshi Shri Mahesh

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Department of Expenditure as Cadre Controlling Authority withdrew CR Dossiers of 14 officers whose cases were pending for empanelment at Joint Secretary Level and if so, the present status thereof;
- (b) Whether responsibility has been fixed in the matter;
- (c) If not, the reasons therefor; and
- (d) The measures taken or proposed to be taken by the Ministry of Finance to import justice to aggrieved officers and punish the guilty?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) The details of 19 officers, alongwith CR dossiers in respect of 14 officers, belonging to the 1983 and 1985 batches of the Indian Cost Accounts Service(ICoAS) were sent to DoPT in October 2008 for empanelment at Joint Secretary/equivalent level under Central Staffing Scheme by the Office of Chief Adviser (Cost). DOPT was also subsequently reminded in this regard in April and June, 2009.

In July, 2009 DoPT asked for approval of Minister in charge. Based on DoPTs advice, a proposal for empanelment of 8 eligible officers was sent to DoPT in November, 2009 with the Finance Minister's approval. Subsequently, reminders were sent to DoPT in April 2010, February 2011 and August 2011. No response was received from DoPT in the said matter

Since no action on empanelment of eight ICoAS officers at Joint Secretary/equivalent level under Central Staffing Scheme was received even after nearly two years, the CR dossiers were collected for administrative reasons with the request that the same shall be submitted at a later stage when needed by DOPT.

(b), (c) & (d) Does not arise in view of (a) above